

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Petition No. 287/TT/2013

Date: 8.1.2014

To

Dy. General Manager (Commercial),  
Power Grid Corporation of India Ltd.,  
B-9, Qutab Institutional area,  
Katwaria Sarai, New Delhi - 110016

Subject: Approval of Transmission Tariff for (1) 400 kV D/C (Quad) Vadodra-Asoj Transmission line along with associated bays at Asoj (GETCO S/S) under System Strengthening Scheme in North/West Part of IPP Projects in Chhattisgarh (for direct interconnection with 400 kV D/C Vadodra-Pirana Tr. line) by passing Vadodra Pooling S/S under interim arrangement in Western Region for 2009-14.

Sir,

Please refer to the Commission's earlier letter dated 13.12.2013 seeking certain information, by 30.12.2013 (copy enclosed). The reply is still awaited. I request you to furnish the aforesaid information along with the following further information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 24.1.2014:-

- a) Justification along with documentary evidence for increase in overall cost over-run of 32.13%;
- b) Detailed justification for cost variation in following items as per Form 5 B (page 52 of the petition):
  - i. Switch gear (CT, PT, Circuit breaker, isolator etc.)- 27.2%
  - ii. Control, relay & protection panel- 36%
  - iii. Bus-bars/ conductors/insulators - 349%
  - iv. Structure for switchyard -171.5%
  - v. Auxiliary system- 541.3%
- c) Actual DOCO of the asset and completion status of other assets considered under scope of work under the scheme approved by the Board of Directors of POWERGRID dated 27.12.2011;

- d) Whether high cost was encountered during order stage itself or it is due to reasons attributable to execution stage (For example the cost of Bus-bars/ conductors/ insulators is high by 349%, if the offered rate was high and it was to impact capital cost by more than 10%, whether it was brought to the notice of the Board before placement of the order. Similarly in case of auxiliary system, whether the cost variation is due to under-estimation of cost at FR stage or scope of auxiliary system was changed from FR level and whether this change of scope was approved by the competent authority).
- e) Capital cost bench marking data.

Yours faithfully,

Sd/-

(P.K. Sinha)

Assistant Chief (Legal)